

Constitution of Benches with effect from 7th of April, 2014.

Sl. No.	Ct. No.	Name of Hon'ble Judges	Jurisdiction
1	C.J.'s Court	Hon'ble The Chief Justice Hon. Dilip Gupta, J.	<p>Fresh and listed:</p> <p>(i) Miscellaneous writs (except Writs relating to providing Gunner/security and in relation to personal life and liberty) from 01 January 2012;</p> <p>(ii) Public interest litigation (civil and criminal);</p> <p>(iii) Environment matters, Tolls on river bridges In U.P.;</p> <p>(iv) Applications under Article 228 of the Constitution of India;</p> <p>(v) Medical admission matters on priority basis;</p> <p>(vi) All Tax Writs, including for recovery of tax, appeals and applications relating to 'Direct' and 'Indirect' tax matters from 1 January 2014;</p> <p>(vii) Cases where the vires of Central or State legislation is challenged for orders, admission and hearing including bunch cases.</p> <p>Note:- Full Bench work shall ordinarily be taken up on Fridays. In the absence of Full Bench work or, after Full Bench work is over, the regular roster will continue.</p>
		<p>Friday</p> <p>Hon. The Chief Justice (At 3.45 P.M.)</p>	<p>Applications for expedited hearing.</p>
2	35	Hon. S.K. Singh, J. Hon. Attau Rahman Masoodi, J.	<p>Fresh and listed special appeals (other than service matters) from 1 January 2013 for orders, admission and hearing including bunch cases.</p>
3	29	Hon. Sunil Ambwani, J. Hon. Vivek Kumar Birla, J.	<p>Fresh and listed:</p> <p>(i) Special appeals arising out of service matters from 1 January 2013;</p> <p>(ii) All listed special appeals upto 31.12.2012;</p> <p>(iii) Writs relating to disputes of street vendors/hawkers/ implementation of 2009 policy for orders, admission and hearing.</p>

including bunch cases.

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| 4 | 37 | Hon. Ashok Bhushan, J.
Hon. Ranjana Pandya, J. | <p>Fresh and listed:</p> <p>(i) Miscellaneous writs in relation to providing Gunner/Security (except civil matters relating to married couples seeking security);</p> <p>(ii) Miscellaneous Writs in relation to control orders from 1 January 2012;</p> <p>(iii) Listed miscellaneous writs upto 31 December 2011 for orders, admission and hearing including bunch cases.</p> |
| 5 | 32 | Hon. Vineet Saran, J.
Hon. N.A. Moonis, J. | <p>Fresh and listed:</p> <p>(i) Writs relating to land acquisition matters;</p> <p>(ii) Cases of intellectual property rights;</p> <p>(iii) Family Court appeals for orders, admission and hearing including bunch cases.</p> |
| 6 | 36 | Hon. Rakesh Tiwari, J.
Hon. Anil Kumar Agarwal, J. | <p>Fresh and listed:</p> <p>(i) Criminal appeals including those where record has been called for considering the application for bail;</p> <p>(ii) Criminal appeals U/S 376 I.P.C. for orders and admission;</p> <p>(iii) Criminal contempt matters;</p> <p>(iv) Criminal appeals arising from POTA;</p> <p>(v) Contempt appeals for orders, admission and hearing including bunch cases;</p> <p>(vi) Criminal appeals including criminal appeals U/S 376 I.P.C. from 1 January 1996 for hearing.</p> |
| 7 | 33 | Hon. Rajes Kumar, J.
Hon. Shashi Kant, J. | <p>All listed tax writs, including for recovery of tax, appeals and applications relating to 'Direct' and 'Indirect' tax matters and tax references upto 31 December 2013 for orders, admission and hearing including bunch cases.</p> |
| 8 | 52 | Hon. Devendra Pratap Singh, J.
Hon. Harsh Kumar, J. | <p>Listed appeals U/S 378 Cr.P.C. upto 31 December 1985 for hearing.</p> |
| 9 | 45 | Hon. V.K. Shukla, J.
Hon. Om Prakash, J. | <p>Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 to 31 December 1995 and all</p> |

Supreme Court expedited criminal appeals for hearing.

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| 10 46 | Hon. Amar Saran, J.
Hon. Kalimullah Khan, J. | Fresh and listed:
(i) Appeals and applications under Section 378 Cr.P.C. for orders and admission;
(ii) Criminal appeals under Section 372 Cr.P.C.. for orders, admission and hearing;
(iii) Listed appeals and applications U/S 378 Cr.P.C. from 1 January 1986 for hearing. |
| 11 55 | Hon. Arun Tandon, J.
Hon. Dr. Satish Chandra, J. | Fresh and listed:
(i) Criminal writs ;
(ii) Habeas corpus writs for orders, admission and hearing including bunch cases. |
| 12 2 | Hon. Tarun Agarwala, J.
Hon. Akhtar Husain Khan, J. | Fresh and Listed:
(i) F.A.F.O.s.,
(ii) First appeals for orders, admission and hearing including bunch cases. |
| 13 21 | Hon. Krishna Murari, J.
Hon. Vijay Lakshmi, J. | Fresh and listed Writs relating to local bodies (including cooperative societies, other societies and corporations) from 1 January 2012 for orders, admission and hearing including bunch cases. |
| 14 39 | Hon. Sanjay Misra, J.
Hon. Anant Kumar, J. | Fresh and listed:
(i) Miscellaneous writs relating to urban ceiling from 1 January 2012;
(ii) Writs relating to other recoveries including matters arising out of proceedings under Section 29 of the State Financial Corporation Act;
(iii) Cases relating to mines and minerals for orders, admission and hearing including bunch cases. |
| 15 42 | Hon. Ravindra Singh, J.
Hon. Arvind Kumar Mishra, J. | Fresh and listed:
(i) Cases under Prevention of Corruption Act, 1988;
(ii) Capital cases for orders, admission and hearing; |

(iii) Listed criminal appeals including **criminal appeals under Section 376 I.P.C upto 31 December 1985** for hearing.

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| 16 | 3 | Hon. A.P. Sahi, J.
Hon. Rajan Roy, J. | <p>Fresh and listed:</p> <p>(i) Service writs including those of judicial officers, employees of High Court and District judiciary;</p> <p>(ii) Writs relating to State reorganization matters for orders, admission and hearing including bunch cases.</p> |
| 17 | 1 | Hon. Vikram Nath, J. | <p>Fresh and listed service writs relating to educational institutions on priority basis from 1 January 2009 for orders, admission and hearing including bunch cases. '</p> |
| 18 | 34 | Hon. Sudhir Agarwal, J. | <p>Fresh and listed:</p> <p>(i) Tax and excise cases including central taxation;</p> <p>(ii) Rent control writs including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;</p> <p>(iii) All writs relating to Indian Stamp Act;</p> <p>(iv) Listed second appeals (non-admitted) upto 1988 on priority basis for orders, admission and hearing including bunch cases.</p> <p style="text-align: center;">AND</p> <p>Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.</p> |
| 19 | 53 | Hon. Vinod Prasad, J. | <p>(i) Listed criminal appeals (except criminal appeals U/S 376 I.P.C.) upto 31 December 1985;</p> <p>(ii) Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases</p> |
| 20 | 9 | Hon. Bharati Sapru, J. | <p>Listed miscellaneous writs from 2006 to 2008 for orders, admission and hearing including bunch cases.</p> |

- 21 40 Hon. Ran Vijai Singh, J. Fresh and listed civil contempt cases for orders, admission and hearing including bunch cases.
- AND
- Infructuous cases (writ-C) and all service writs irrespective of the year** from list of infructuous cases notified in cause list for orders, admission and hearing.
- 22 10 Hon. Pankaj Mithal, J. Fresh and listed:
- (i)** Company cases,
 - (ii)** Testamentary matters;
 - (iii)** Matrimonial matters;
 - (iv)** Writ petitions arising out of the orders of BIFR and AAIFR;
 - (v)** Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases.
- AND
- Infructuous cases (writ-C) and all service writs irrespective of the year** from list of infructuous cases notified in cause list for orders, admission and hearing.
- 23 47 Hon. Surendra Singh, J. Fresh and listed:
- (i)** Criminal writs;
 - (ii)** Criminal revisions from **1 January 2011**;
 - (iii)** Listed cases of above category relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.
- 24 51 Hon. A.K. Tripathi, J. Fresh and listed minor bail applications **(i.e, except under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D & 376E as well as 326A & 326B I.P.C.) from 1 April 2014** for orders.
- 25 30 Hon. S.K. Gupta, J. Fresh miscellaneous writs (except Writs arising out of suits and educational institutions) from 1

January, 2009 for orders, admission and hearing including bunch cases.

26 54 Hon. B.K. Narayana, J.

Fresh and listed:

(i) Matters under Sections 482 & 483 Cr.P.C. (except complaint cases and prayer for same day bail disposal) **from 1 August 2013 on priority basis;**

(ii) Listed cases of above category relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.

27 50 Hon. R.D. Khare, J.

Fresh and listed:

(i) Matters under Sections 482 & 483 Cr.P.C. relating to complaint cases **from 1 August 2013;**

(ii) Listed cases of above categories relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.

28 7 Hon. Abhinava Upadhyaya, J.

Fresh and listed:

(i) Matters under Industrial Disputes Act;

(ii) Matters under all labour law enactments **from 1 January 2009;**

(iii) Listed service writs including of employees of High Court and District judiciary, educational institutions and local bodies including Corporations and Co-operative Societies **upto 31 December 2008** for orders, admission and hearing including bunch cases.

AND

Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

- 29 23 Hon. Dinesh Gupta, J. (i) Listed second appeals **upto 31 December 1995** for orders, admission and hearing including bunch cases;
(ii) Listed **second appeals (non-admitted) for 1989 and 1990 on priority basis** for orders, admission and hearing including bunch cases.
- 30 22 Hon. V.P. Pathak, J. Fresh and listed:
(i) Criminal appeals under Section **376 I.P.C;**
(ii) Listed minor bail applications (**i.e., except under Section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D & 376E as well as 326A & 326B I.P.C.) upto 31 March 2014;**
(iii) **Oldest criminal revisions on priority basis** for orders, admission and hearing including bunch cases.
- 31 5 Hon. P.K.S. Baghel, J. Fresh and listed:
(i) F.A's;
(ii) Civil matters relating to married couples seeking security;
(iii) Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court for orders, admission and hearing.
- AND
- Infructuous cases (writ-C) and all service writs irrespective of the year** from list of infructuous cases notified in cause list for orders, admission and hearing.
- 32 6 Hon. R.S. R. (Maurya), J. Fresh and listed:
(i) Writs relating to U.P.Z.A. & L.R. Act and U.P. Land Revenue Act **from 1 January 2009;**
(ii) Writs arising out of the orders of board of revenue for orders, admission and hearing including bunch cases.
- 33 59 Hon. B. Amit Sthalekar, J. Fresh and listed Service Writs including of employees of High Court and District judiciary (except Service Writs relating to Educational Institutions Writs relating to Local Bodies including Corporations and Co-operative Societies) **from 1 January 2009** for orders,

admission and hearing including bunch cases.

AND

Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

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| 34 | 19 | Hon. Pankaj Naqvi, J. | <p>Fresh and listed:</p> <p>(i) Second appeals from 1 January 2001;
 (ii) Listed Second Appeals (Defective) non-admitted from 1999 to 2005 on priority basis for orders, admission and hearing including bunch cases</p> |
| 35 | 28 | Hon. Manoj Misra, J. | <p>Fresh and listed F.A.F.O's for orders, admission and hearing including bunch cases.</p> |
| 36 | 41 | Hon. Ramesh Sinha, J. | <p>Fresh and listed major bail applications (under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D & 376E as well as 326A & 326B I.P.C.) from 1 April 2014 for orders.</p> |
| 37 | 27 | Hon. Sunita Agarwal, J. | <p>Fresh and listed:</p> <p>(I) Applications under Section 24 C.P.C.
 (ii) Application under Section 407 Cr.P.C. for orders, admission and hearing including bunch cases.</p> |
| 38 | 24 | Hon. Mohd. Tahir, J. | <p>(i) Listed second appeals from 1996 to 2000 for orders, admission and hearing including bunch cases;
 (ii) Listed second appeals (defective) non-admitted upto the year 1998 on priority basis for orders, admission and hearing including bunch cases.</p> |
| 39 | 48 | Hon. Virendra Vikram Singh, J. | <p>Fresh and listed:-</p> <p>(i) Cases under Prevention of Corruption Act, 1988 for orders, admission and hearing;</p> <p>(ii) Listed major bail applications (under Sections 302, 396, 304, 304-B, 376, 376A,</p> |

376B, 376C, 376D & 376E as well as 326A & 326B I.P.C.) upto 31 March 2014 for orders.

40 44 Hon. Het Singh Yadav, J.

Fresh and listed:

(i) Matters under Sections 482 & 483 Cr.P.C. relating to prayer for same day bail disposal **from 1 August 2013;**

(ii) Listed matters under Sections 482 & 483 Cr.P.C. **from 1 January 2012 to 31 July 2013 on priority basis;**

(iii) Listed cases of above categories relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders, admission and hearing including bunch cases.

41 43 Hon. Anil Kumar Sharma, J.

Fresh and listed:

(i) Criminal appeals (except **criminal appeals under Section 376 I.P.C.) from 1 January, 1986;**

(ii) Defective criminal appeals (except **criminal appeals U/S 376 I.P.C.)** irrespective of the year for orders, admission and hearing including bunch cases.

42 49 Hon. Bharat Bhushan, J.

Fresh and listed:

(i) Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;

(ii) Criminal appeals under Section 372 Cr.P.C.;

(iii) Habeas corpus writs;

(iv) N.D.P.S. appeals;

(v) Listed appeals and applications under Section 378 Cr.P.C **from 1986** for hearing;

(vi) **Oldest criminal revisions on priority basis** for orders, admission and hearing including bunch cases.

43 26 Hon. Bachchoo Lal, J.

(i) Listed criminal revisions **upto 31 December 2010 on priority basis;**

(ii) Listed cases of above category relating to **murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed** for orders,

admission and hearing including bunch cases.

- 44 58 Hon. S.P. Kesarwani, J. Fresh and listed service writs relating to local bodies including corporations and co-operative Societies **from 1 January 2009** for orders, admission and hearing including bunch cases.
- AND
- Infructuous cases (writ-C) and all service writs irrespective of the year** from list of infructuous cases notified in cause list for orders, admission and hearing.
- 45 25 Hon. Vipin Sinha, J. **(i)** Listed appeals under Section 378 Cr.P.C. **upto 31 December 1985** for hearing.
(ii) Oldest criminal revisions on priority basis for orders, admission and hearing including bunch cases.
- 46 31 Hon. K.N. Bajpayee, J. All listed matters under Sections 482 & 483 Cr.P.C. **upto 31 December 2011** for orders, admission and hearing including bunch cases.
- 47 38 Hon. Manoj Kumar Gupta, J. Fresh educational matters including society matters with regard to educational institutions **from 1 January 2009** for orders, admission and hearing including bunch cases.
- 48 18 Hon. Anjani Kumar Mishra, J. Fresh and listed:
(i) Writs relating to ceiling matters;
(ii) Writs relating to consolidation matters for orders, admission and hearing including bunch cases.
- 49 4 Hon. Suneet Kumar, J. Fresh and listed:
(i) Writs arising out of Suits **from 1 January, 2009;**
(ii) Writs under Article 227 of the Constitution of India;
(iii) Listed Miscellaneous writs upto the year 2005 for orders, admission and hearing including bunch cases.
- AND
- Infructuous cases (writ-C) and all Service**

writs irrespective of the year from list of
infructuous cases notified in cause list for
orders, admission and hearing.

Note:-The administrative order dated 16.12.2013 regarding part heard
and tied up cases will continue in operation.

**CHIEF JUSTICE
01.04.2014**